

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF RR METALMAKERS INDIA LIMITED ("TARGET COMPANY" OR "TC") UNDER REGULATIONS 3(1) and '4 READ WITH REGULATION 13, 14 AND 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF ("SEBI (SAST) REGULATIONS").

Open Offer for acquisition of up to 23,42,295 (Twenty Three Lakhs Forty Two Thousand Two Hundred Ninety Five) fully paid-up equity shares of face value of ₹10/- each ("Equity Shares") representing 26.00 % of Equity Share Capital (*as defined below*) of the RR Metalmakers India Limited from the Public Shareholders (*as defined below*) by RB International Holdings Limited ("Acquirer 1"), Suyog Yogesh Desai ("Acquirer 2") and Nikita Suyog Desai ("Acquirer 3") (Acquirer 1, Acquirer 2 and Acquirer 3 are collectively referred as the "Acquirers") pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations (the "Open Offer" or "Offer").

This Public Announcement ("Public Announcement" or "PA") is being issued by Vivro Financial Services Private Limited ("Manager to the Offer") for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to and in compliance with, Regulations 3(1) and 4 read with Regulation 13, Regulation 14, and Regulation 15(1) and other applicable provisions of the SEBI (SAST) Regulations.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

- a) "Public Shareholders" shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the (i) Acquirers (ii) the parties to the SPA (*as defined below*) and (iii) persons deemed to be acting in concert with the persons set out in (i) and (ii), pursuant to and in compliance with the SEBI (SAST) Regulations.
- b) "Working Day" shall mean any working day of the SEBI
- c) "Equity Share Capital" means the total issued, subscribed, paid up and voting equity share capital of the Target Company on a fully diluted basis as of the 10th (Tenth) Working Day from the closure of the tendering period of the Open Offer.
- d) "Equity Shares" means the fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten Only) each of the Target Company.

1. Offer Details

- 1.1. **Offer Size (No. of Equity shares):** The Open Offer is being made by the Acquirers for acquisition of up to 23,42,295 (Twenty Three Lakhs Forty Two Thousand Two Hundred Ninety Five) Equity Shares ("Offer Share") constituting 26.00% of the Equity Share Capital of the Target Company at a price of ₹ 23.85 (Rupees Twenty Three and Paise Eighty Five Only) per Offer Share aggregating to a total consideration of ₹ 5,58,63,735.75 (Rupees Five Crore Fifty Eight Lakhs Sixty Three Thousand Seven Hundred Thirty Five and Paise Seventy Five Only) (*assuming full acceptance*) (the "Offer Size") subject to the terms and conditions mentioned in this Public Announcement and to be set out in the detailed public statement ("DPS") and the letter of offer ("LOF") that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 1.2. **Offer Price / Consideration:** The Open Offer is made at a price of ₹ 23.85 (Rupees Twenty Three and Paise Eighty Five Only) per Offer Share ("Offer Price") determined in accordance with Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance, the total consideration payable by the Acquirers under the Open Offer will be ₹ 5,58,63,735.75 (Rupees Five Crore Fifty Eight Lakhs Sixty Three Thousand Seven Hundred Thirty Five and Paise Seventy Five Only).

- 1.3. **Mode of payment (cash/ security):** The Offer Price is payable in cash, in accordance with the provision of Regulation 9(1) (a) of the SEBI (SAST) Regulations.
- 1.4. **Type of offer (Triggered offer, voluntary offer/ competing offer etc.):** Triggered Offer, this Open Offer is mandatory offer pursuant to triggering of Regulations 3(1) and 4 of the SEBI (SAST) Regulations. This Open Offer is not subject to any minimum level of acceptance.
2. **Transaction which has triggered the Open Offer obligations (Underlying Transaction)**

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares / Voting Rights acquired (In ₹)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% of total equity / voting capital			
Direct	A Share Purchase Agreement dated July 30, 2026 executed by and amongst the Acquirers, Virat Sevatilal Shah ("Seller 1"), Alok Virat Shah ("Seller 2") and the Target Company ("SPA")	63,65,924	70.66	₹ 15,18,27,287.40 (Rupees Fifteen Crore Eighteen Lakhs Twenty Seven Thousand Two Hundred Eighty Seven and Paise Forty Only)	Cash	Regulations 3(1) and 4 of SEBI (SAST) Regulations.

Pursuant to the consummation of the Underlying Transaction and subject to receipt of the required statutory approvals, if any and compliance with the SEBI (SAST) Regulations, the Acquirers will acquire control over the Target Company and the Acquirers shall become and be classified as the members of the 'promoter and promoter group' of the Target Company in accordance with the provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"). Further, pursuant to the consummation of SPA, the Sellers and other members of the Promoter Group, shall cease to be in control of the Target Company and will be reclassified from "promoter" to "public" in accordance with the SEBI (LODR) Regulations.

3. **Acquirers and PACs:**

Details	Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of Acquirers	RB International Holdings Limited	Suyog Yogesh Desai	Nikita Suyog Desai	3
Address	Kalamu House, 11 Coldbath Square, London, EC1R 5HL, United Kingdom.	2A, Cowgate Road, Greenford, London - UB6 8HQ, United Kingdom.	11, Parambaug, Opp. Satyaraj Farm, Pipan, Sanand Bavla Highway, Pipan, Ahmedabad - 382110, Gujarat, India.	-

Details		Acquirer 1	Acquirer 2	Acquirer 3	Total
Name(s) of persons in control/promoters of Acquirers control/ PAC where Acquirers/PAC are companies ⁽¹⁾		Ashmeet Singh Kandhari, Swarn Lata Kandhari and Harpal Singh Kandhari.	N.A.	N.A.	N.A.
Name of the Group, if any, to which the Acquirer(s) belong to		N.A.	N.A.	N.A.	N.A.
Pre-transaction shareholding	No. of Equity Shares	Nil	Nil	Nil	Nil
	% of Equity Capital	Nil	Nil	Nil	Nil
Proposed shareholding after acquisition of shares which triggered the Open Offer (assuming no Equity Shares are tendered in the Open Offer)	No. of Equity Shares	55,35,924	4,15,000	4,15,000	63,65,924
	% of Equity Share Capital ⁽²⁾	61.45%	4.61%	4.61%	70.66%
Proposed shareholding after the acquisition of Equity Shares which triggered the Open Offer (assuming entire 26% is tendered in the Open Offer)	No. of Equity Shares	72,78,219	7,15,000	7,15,000	87,08,219
	% of Equity Share Capital ⁽²⁾	80.79%	7.94%	7.94%	96.66%
Any other interest in the Target Company		Nil	Nil	Nil	Nil

Notes:

1. There is no person acting in concert with the Acquirers for the purposes of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ("Deemed PACs"), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
2. Calculated as a percentage of the existing Equity Share Capital of the Target Company.

4. Details of selling shareholder ('Seller'):

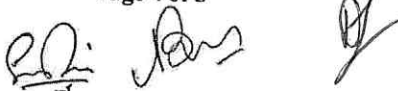
Sr. No	Name of Selling Shareholders	Part of Promoter Group (Yes/No)	Details of Shares/ Voting Rights held by the Selling Shareholder			
			Pre-Transaction		Post Transaction	
			No. of Shares	%	No. of Shares	%
1	Virat Sevantilal Shah	Yes	36,40,412	40.41	Nil	Nil
2	Alok Virat Shah	Yes	27,25,512	30.25	Nil	Nil
	Total		63,65,924	70.66	Nil	Nil

5. Target Company:

Name of the Company:	RR Metalmakers India Limited
Registered Office:	B-001 & B-002, Ground Floor, Antop Hill Warehousing, Complex Ltd, Barkat Ali Naka, Salt Pan Road, Wadala (E), Mumbai-400037, Maharashtra, India.
CIN:	L51901MH1995PLC331822
Exchange where Listed:	The Equity Shares of the Target Company are listed and traded on BSE Limited (Scrip ID: RRMETAL and Scrip code: 531667)
ISIN	INE117K01013

6. Other Details:

- 6.1. Further details of the Offer shall be published in the DPS which shall be published within 5 Working Days from the Public Announcement as required under Regulation 13(4), 14(3) and 15(2) of the SEBI (SAST) Regulations. The DPS shall, among other things, contain details of the Open Offer including the reasons and the background of the Offer, detailed information on the Offer Price, details of the SPA, the Acquirers and the Target Company, relevant statutory and regulatory approvals required for the Open Offer and details of financial arrangements, other terms of the Open Offer and the conditions to the Open Offer
- 6.2. The Acquirers undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirers further undertake that they have adequate financial resources to meet the obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of Offer Shares in terms of Regulation 25(1) of SEBI (SAST) Regulations.
- 6.3. The Acquirers, its directors in his capacity as director accept full responsibility for the information contained in this PA. The Acquirer undertakes that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirer has adequate financial resources to meet the obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of Equity Shares under the Open Offer.
- 6.4. The Acquirers intend to retain the listing status of the Target Company, and no delisting offer is proposed to be made.
- 6.5. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 6.6. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- 6.7. All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Sellers contained in this PA has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.



- 6.8. In this Public Announcement any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.
- 6.9. In this PA, all references to ₹ are references to the Indian Rupees.

Issued by Manager to the Offer

VIVRO

Vivro Financial Services Private Limited

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Email: investors@vivro.net,

Website: www.vivro.net

SEBI Reg. No. MB/INM000010122,

CIN: U67120GJ1996PTC029182

Contact Person: Shivam Patel

For, RB International Holdings Limited  Ashmeet Singh Kandhari Director (Acquirer 1) Place: London, UK	 Suyog Yogesh Desai (Acquirer 2) Place: Ahmedabad, India	 Nikita Suyog Desai (Acquirer 3) Place: Ahmedabad, India
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Date: July 30 2026.